

(Rs. Lakhs)

States/Uts	
Tamil Nadu	400
Tripura	205
Uttar Pradesh	5300
West Bengal	2121
TOTAL—STATES	36,995
Union Territories :	
A & N Islands	7
Arunachal Pradesh	175
Chandigarh	10.26
Dadar and Nagar Haveli	11.05
Delhi	43.50
Goa, Daman & Diu	110
Lakshdweep	..
Mizoram	25
Pondicherry	66
TOTAL—UTS.	447.81
TOTAL—STATES & UTS.	27440.81

Remarks : —A In addition, institutional finance of Rs. 295 crores (July 80 to June 81) and private investment for Minor Irrigation programme shall also be available during 1980-81.

Implementation of Reservation Orders by Departments/Offices

5007. SHRI NATHU RAM SHAKYAWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Public Sector Undertakings and autonomous bodies and institutions partly or wholly financed institutions partly or wholly financed met from the Government funds are

also responsible for implementation of various Government orders for reservation for Scheduled Castes/Tribes;

(b) whether it is a fact that these departments/offices neither implement the Government orders for reservation at the recruitment/promotion stages nor they supply any such information to the Commissioner for the Scheduled Castes and Scheduled Tribes and other such bodies;

(c) whether Government propose to decide the extent of independence of these departments/offices in order to see that the reservation orders which have been recently upheld by the Supreme Court are strictly implemented in these departments/offices;

(d) if so, what steps Government have taken in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) In the matter of reservation for SC/ST, Public Sector Undertakings are governed by Presidential directives issued by the B.P.E. in September 1969, December, 1970 and May, 1974. In the case of autonomous bodies and institutions receiving grants-in-aid from Government funds, instructions were issued by MHA in September, 1974 that suitable provisions should be made in the relevant statutes or Articles of Association. In case of voluntary agencies receiving grants-in-aid from the Government in terms of the instructions issued by Department of Personnel in October, 1974, a clause is required to be incorporated in the terms and conditions under which such voluntary agencies are given grants-in-aid, to provide reservations for SC/ST.

(b) The facts of the cases are furnished to the Commissioner for SC/ST whenever enquiries are made by him. According to the available information, he has not brought cases of non-furnishing of information to him by

Department offices except what he has included in his annual reports for 1977-78 and 1978-79. All departments offices of the Government are required to implement reservation orders.

(c) to (e). The Supreme Court has upheld reservations for SC/ST in promotions in a judgement delivered on 14-11-1980 in Railway Ministry's case. There has been no change in the policy of the Government with regard to reservation. Department of Personnel has issued instructions asking Deptts. and concerned offices to follow the reservation orders and the procedures prescribed therein strictly.

Detention of Students of Aligarh Muslim University under N.S. Act

5008. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of students of the Aligarh Muslim University have been detained, particularly under the National Security Act;

(b) if so, the number of students detained; and

(c) whether in view of the peaceful nature of agitation and consequent misuse and abuse of powers of detention, action was taken to revoke the detentions and if so, the number of detentions revoked?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c). Only one student of Aligarh Muslim University has been detained under the National Security Act. His order of detention has not been revoked.

Hold up of Nuclear Explosion for Peaceful Purposes

5009. SHRI BHOGENDRA JHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that explosion for peaceful uses of atomic energy are held up in view of the public commitment made by the former Prime Minister while in the USA not to do so in any case;

(b) if so, the details thereof;

(c) if not, the reasons for not proceeding ahead;

(d) whether adequate attention including fund, cadre and resources allocation for further development of theoretical and practical implications of nuclear particles and antiparticles are being made commensurate with their immediate and potential importance;

(e) if so, details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): (a) No, Sir.

(b) Does not arise.

(c) If the need for such an experiment is felt we shall go ahead with it.

(d) Yes, Sir.

(e) Theoretical studies are in progress in several institutions concerning high energy particle phenomena.

(f) Does not arise.

Non-Fulfilment of Treaty Obligations by USA on Reprocessing of Fuel

5010. SHRIMATI GEETA MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the USA has not yet fulfilled its treaty obligations to complete the formalities of the Tarapur Power and Fuel Reprocessing Plant (PREFRE):

(b) if so, the details of that non-fulfilment;